

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 222 OF 2018 &
IA NO. 1088 OF 2018

Dated: 14th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jharkhand Bijli Vitran Nigam Ltd.

.... Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Himanshu Shekhar
Mr. Navin Kumar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar

Counsel for the Respondent(s) : ---

ORDER
IA NO. 1088 OF 2018
(Appl. for exemption from filing certified copy of impugned order)

The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant submitted that, IA No.1088 of 2018 is filed by the Appellant for exemption from filing certified copy of the impugned order. The same may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.1088 of 2018 and the reasons stated therein, IA is allowed, subject to production of certified copy. The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 10.10.2018.

APPEAL NO. 222 OF 2018

Issue notice to the Respondents returnable on 04.10.2018. Dasti, in addition is also permitted.

List the matter on **04.10.2018.**

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

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